IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P.No. 408(ND)/2017

IN THE MATTER OF:

Shumanto Gupta

....

Applicant/petitioner

Vs.

Ablaze Info Solutions Pvt. Ltd. & Ors.

....

Respondents

Order under Section 245 of the Companies Act

Order delivered on 24.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner

Mr. Manish Paliwal, Mr. Vikas Kumar & Ms.

Shurti Dutt, Advocates

For the Respondent

ORDER

Notice to show cause to the respondent returnable on 18.12.2017 be issued as to why the petition be not admitted and investigation be ordered.

Process dasti.

List for further consideration on 18.12.2017.

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

(DEEPA KRISHAN) MEMBER(TECHNICAL)

24.11.2017 VINEET